

ITEM NO.2

COURT NO.11

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18854/2012

(Arising out of impugned final judgment and order dated 23-01-2012 in RFA No. 2064/2005 passed by the High Court Of Karnataka At Bangalore)

R.NATARAJ & ANR.

Petitioner(s)

VERSUS

N.RAMACHANDRAPPA & ORS.

Respondent(s)

Date : 10-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Ms. Anjana Chandrashekar, AOR

For Respondent(s) Mr. Nitin Kumar Thakur, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel appearing for the petitioners seeking adjournment on the personal ground, matter is adjourned. List in the last week of this month.

(NEELAM GULATI)  
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)  
BRANCH OFFICER